

**Government of Jammu and Kashmir**  
**Home Department,**  
Civil Secretariat, J&K.

**NOTIFICATION**

**Jammu, the 26<sup>th</sup> February, 2024**

S.O.124.- Whereas, the Ministry of Home Affairs, Government of India, vide notification S.O. 5532 (E) dated 31<sup>st</sup> December, 2023, issued under sub-section (1) of section (3) of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) declared the Tehreek-e-Hurriyat, Jammu and Kashmir (TeH), (hereinafter referred to as the TeH), an unlawful association; and

Whereas, subsequently, the Ministry of Home Affairs, Government of India, in exercise of powers conferred under section 42 of the Unlawful Activities (Prevention) Act, 1967, vide Notification S.O 148 (E) dated 11<sup>th</sup> January, 2024, directed that the State Government(s) and Union territory administration(s) shall exercise all the powers exercisable by the Central Government under section 7 and section.8 of the Act ibid; and

Whereas, vide order No. 14017/1/2024-NI-MFO dated 11<sup>th</sup> January, 2024, issued by the Ministry of Home Affairs, Government of India, approval of the Central Government under section 42 of the Unlawful Activities (Prevention) Act, 1967 has been conveyed to all the States and the Union territory administrations to the effect that the States and Union territory administrations may, by order in writing, direct that any power which has been directed to be exercised by it, shall, in such circumstances and under such conditions, as may be specified in the direction, be exercised by any person subordinate to the State Government or the Union territory administrations, as the case may be.

Now, therefore, the Government of Union territory of Jammu and Kashmir, with the previous approval of the Central Government, conveyed vide order No. 14017/1/2024-NI-MFO dated 11<sup>th</sup> January, 2024, issued by the Ministry of Home Affairs, Government of India, hereby directs that the powers exercisable by the Union Territory of Jammu and Kashmir under section 7 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Inspector(s) General of Police, Jammu/Kashmir Zones, within their respective territorial jurisdictions and further directs that the powers exercisable by the Union

Territory of Jammu and Kashmir under section 8 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Divisional Commissioner(s), Jammu/ Kashmir, within their respective territorial jurisdictions.

**By order of the Lieutenant Governor.**

Sd/-

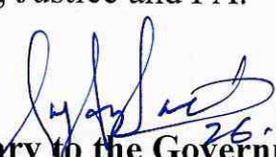
**Santosh D. Vaidya, IAS,**  
Principal Secretary to the Government

No: HOME-ISA/07/2024-05-HOME [7382989]

Dated: 26.02.2024

**Copy to the:**

1. Joint Secretary, Government of India, MHA, New Delhi.
2. Director General of Police, J&K.
3. Special Director General, CID, J&K.
4. Divisional Commissioners Jammu/ Kashmir.
5. Inspector General of Police, Jammu/ Kashmir Zones.
6. Secretary to the Government, Department of Law, Justice and PA.
7. All District Magistrates.

  
26.02.24  
**Under Secretary to the Government,**  
Home Department